

18.12.2020

This is an application to release the mobile phone Samsung A20S on superdari moved on behalf of applicant Manoj Singh s/o Chet Singh.

Present : Ld. APP for the State.  
Counsel of applicant.

It is stated by the applicant that he is registered/rightful owner of the abovesaid property.

Learned APP for State has submitted that he has no objection if the mobile is released to the registered owner in terms of judgment of Hon'ble High Court of Delhi in case titled "Manjeet Singh Vs State" in CRL MC No. 4485/2013 and CRL MA No. 16055/2013. '

**Hon'ble High Court of Delhi in CRL MC No. 4485/2013 and CRL MA No. 16055/2013 case titled as 'Manjeet Singh Vs. State'** has laid down detailed guidelines for disposal of the case properties. In respect of release of mobile, Hon'ble Court has laid down following guidelines:

*"Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama, taking photographs of the vehicle, valuation report and a security bond. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over. The production of the vehicle should be insisted upon during the trial. The panchnama and photographs alongwith he valuation report should suffice for the purpose of evidence. Return of vehicle and permission for sale thereof should be the general norm rather than the exception".*

In the facts and circumstances of the case, **mobile phone Samsung A20S is directed to be released to registered/rightful owner after verification by IO, if impounded in the present case and is not required for further investigation** on the following conditions:-

- (1) That the proper panchnama of the above said case property be prepared and same would be read in evidence.
- (2) That the IO shall take the photographs of the abovesaid case property from all angles.
- (3) The photographs and the panchnama be countersigned by the registered owner, accused and IO.
- (4) The photographs and panchnama be read in evidence and above mobile is released to registered owner absolutely.
- (5) The registered owner of the said case property is at liberty to dispose it off and this order would not amount to any kind of restriction in his right to dispose it off.

Applicant shall provide the superdarinama/ surety bond at the time of release of above mentioned property of the amount to the satisfaction of IO/SHO concern. SHO/IO shall be at liberty to file objection, if any qua release of abovesaid property on superdari within 24 hours of passing this order. Application is disposed off.

Copy of the order be given dasti to the applicant.

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signed by  
BHARAT  
AGGARWAL  
Date:  
2020.12.18  
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**(Bharat Aggarwal)**  
MM-05/Shahdra/KKD Court  
18.12.2020

State vs. Rohit Jain & ors.  
FIR No. 235/20  
PS. Madhu Vihar  
U/s. 269/270/308/468/471/120B/34 IPC,  
3 Epidemic Act & 51/58 Disaster Mangement Act

18.12.2020

An application has been filed by the IO for destruction of the used gloves which are lying at factory at B-4/5, 4<sup>th</sup> floor, Gali no. 13 Madhu Vihar and A-5, Service Road, Timber Market, Madhu Vihar, Delhi.

Present: Ld. APP for the State.

Sh. Jagdeep Sharma, counsel for accused Naman Jain and Piyush Jain alongwith both accused persons.

Accused Rohit Jain, Sunil Jain, Mohit Jain, Mohit, Vinod Sharma are present.

All the accused persons states that they have no objection if the application of the IO is allowed.

It is stated by the IO in the application that on 28.07.2020 on a secret information in the supervision of Sh. C.P. Bhardwaj, Tehsildar (Preet Vihar) a raid was conducted at B-4/5, 4<sup>th</sup> Floor, Gali no. 13, Madhu Vihar Market, Delhi. During raid it was noticed that there are three rooms in the said floor which was used for blood stained surgical gloves (single used) packed in plastic bags which was stored there for recycling. It is further stated that it was found that the said used gloves after recycling the same in a new packet for the sale purpose which is in un-hygieneous gloves which is bound to endanger the human life and further endanger the society. It is further stated that the manager / owners who were present there failed to show any licence or valid permission in this regard when asked for and the said premises was sealed in the presence of Tehsildar (Preet Vihar) & SHO Madhu Vihar. It is further stated that another godown at S-5 Service Road, Timber Market, Madhu Vihar Delhi was found wherein a large number of used gloves including blood stained gloves also have been found. It is further

stated that the said premises is related to one Piyush Jain s/o Sh. Sudhir Jain, which was also sealed by the SDM Preet Vihar, Delhi.

It is further stated that in this case exhibits have been lifted and inspection of scene of crime (sealed flat) has been conducted by the FSL team on 11.11.2020. It is further stated that the used gloves are hazardous. It is further stated by the IO that used gloves from both of the godown are no more required for further investigation.

I have heard the arguments and perused the record.

Considering the abovesaid fact that used gloves are hazardous and inspection of scene of crime (sealed godowns) has already been conducted by the FSL team on 11.11.2020. Further, it is submitted by IO that said used gloves are no more required for further investigation. In view of the same, application is allowed subject to the condition that sufficient photographs of the sealed premises as well as used gloves (which are being destroyed) be taken and placed on record.

The destruction of the case property shall be done by IO in his supervision as per rules and a report in this regard shall be filed by 11.01.2021 alongwith relevant photographs and punchnama.

Copy of this order be given dasti to the IO and Ld. Counsel for accused persons.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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Date:  
2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

18.12.2020

This is an application to release vehicle bearing no. DL-7SCC-9240 (scooter Honda Aviator/grey colour) on superdari moved on behalf of applicant Arun Kumar s/o Sh. Rameshwar Dayal.

Present : Ld. APP for the State.  
Counsel of applicant.

It is stated by the applicant that he is registered/rightful owner of the abovesaid property.

Learned APP for State has submitted that he has no objection if the vehicle is released to the registered owner in terms of judgment of Hon'ble High Court of Delhi in case titled "Manjeet Singh Vs State" in CRL MC No. 4485/2013 and CRL MA No. 16055/2013. '

**Hon'ble High Court of Delhi in CRL MC No. 4485/2013 and CRL MA No. 16055/2013 case titled as 'Manjeet Singh Vs. State'** has laid down detailed guidelines for disposal of the case properties. In respect of release of vehicle, Hon'ble Court has laid down following guidelines:

*"Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama, taking photographs of the vehicle, valuation report and a security bond. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over. The production of the vehicle should be insisted upon during the trial. The panchnama and photographs alongwith he valuation report should suffice for the purpose of evidence. Return of vehicle and permission for sale thereof should be the general norm rather than the exception".*

In the facts and circumstances of the case, **vehicle bearing no. DL-7SCC-9240 (scooter Honda Aviator/grey colour) is directed to be released to registered/rightful owner after verification by IO, if impounded in the present case and is not required for further investigation** on the following conditions:-

- (1) That the proper panchnama of the above said case property be prepared and same would be read in evidence.
- (2) That the IO shall take the photographs of the abovesaid case property from all angles including its chasis and engine number.
- (3) The photographs and the panchnama be countersigned by the registered owner, accused and IO.
- (4) The photographs and panchnama be read in evidence and above vehicle is released to registered owner absolutely.
- (5) The registered owner of the said case property is at liberty to dispose it off and this order would not amount to any kind of restriction in his right to dispose it off.

Applicant shall provide the superdarinama/ surety bond at the time of release of above mentioned property of the amount to the satisfaction of IO/SHO concern. SHO/IO shall be at liberty to file objection, if any qua release of abovesaid property on superdari within 24 hours of passing this order. Application is disposed off.

Copy of the order be given dasti to the applicant.

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Date:  
2020.12.18  
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**(Bharat Aggarwal)**  
MM-05/Shahdra/KKD Court  
18.12.2020

18.12.2020

Present order shall dispose off the bail application of accused person Lavish @ Sheru s/o Sh. Virender @ Pappu.

Present: Ld. APP for State.  
Counsel for applicant.

It is argued by counsel for accused persons that accused is in custody since 21.09.2020. It is further stated that accused has falsely implicated in this case. It is further stated that nothing has been recovered from the possession of accused. It is further stated that accused is not required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by the IO that accused was arrested by PS Quarsi Distt. Aligarh (UP) and stolen mobile phone was recovered from the possession of accused. It is further stated that charge-sheet has already been filed in the present case. It is further stated that accused has involvement in 2 other cases and a habitual offender. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments and perused the record.

Considering the fact that accused is in JC since 21.09.2020 and recovery has already been effected. Further, charge-sheet has already been filed in the present case. Further, in view of the ongoing Covid pandemic conclusion of trial may take some time. In view of the same, no fruitful purpose will be achieved by keeping the accused in custody. In view of the same, accused Lavish @ Sheru s/o Sh. Virender @ Pappu be released on bail, subject to furnishing of bail bond and one surety for a sum of Rs. 10,000/- and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court.  
Computer Branch is directed to comply accordingly.

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Date:  
2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Akash Kumar  
FIR No. 541/20  
PS. Jafrabad  
U/s. 170/419/420 IPC

18.12.2020

Present order shall dispose off the bail application of accused Akash Kumar s/o Satish Chand.

Present: Ld. APP for the state.  
Counsel for applicant.

It is stated that accused is in JC since 10.12.2020 and was falsely implicated in the present case. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature as accused extort the money of complainant and accused was apprehended at the spot. It is further stated that accused has involvement in 02 other cases and a habitual offender. It is further stated that It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature as as accused extort the money of complainant. Further, accused was apprehended from the spot. Further, accused has involvement in 02 other cases and a habitual offender. Furthermore, Sec. 420 IPC is serious offence. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Akash Kumar s/o Satish Chand stands dismissed. Application disposed off accordingly.

Copy of order be given dasti.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

18.12.2020

Present: Ld. APP for the State.  
IO ASI Chatarpal Singh in person.  
Ld. Counsel for all accused persons.

On LDOH i.e. 02.09.2020, process u/s 82 Cr.P.C was directed to be issued against the accused persons

- 1) Baby @ Shivam s/o Ramesh Kumar Gaur,
- 2) Krishan Kumar s/o Ram Kumar,
- 3) Badal Panwar s/o Ajit Singh,
- 4) Ravi Sharma s/o Virender Sharma,
- 5) Ashu Sharma s/o Yogesh Sharma,

And the matter was listed for today. Accordingly, it has been informed by the IO that proceedings were initiated u/s 82 cr.P.C and the proclamation notice were pasted in accordance of process u/s 82 Cr.P.C.

However, an application seeking stay of the process u/s 82 Cr.P.C has been filed on behalf of all accused persons through counsel. It is inter-alia stated that the accused persons have approached the Hon'ble High Court of Delhi for quashing of the FIR no. 299/20, PS Jafrabad and the applicants have already approached the Hon'ble High Court of Delhi for grant of bail whereby the Hon'ble High Court of Delhi has directed that no coercive steps shall be taken against the accused vide order dt. 03.09.2020. Copy of the order dt. 03.09.2020 has been filed alongwith the application by the accused persons. It is further stated that the matter is listed before the Hon'ble High Court of Delhi on 21.12.2020.

On the other hand, Ld. APP for the State has also requested to adjourn the matter today.

In these circumstances as proceedings are pending before Hon'ble High Court of Delhi, accordingly, now the application shall be taken up on 29.01.2021.

IO is directed to remain present on NDOH.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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Date:  
2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Deepak s/o Sh. Mahender Singh  
e-FIR No. 027821/20  
PS. Jagatpuri  
U/s. 379/411 IPC

18.12.2020

Present: Ld. APP for the State.  
Counsel for applicant / accused.

An application for grant bail moved on behalf of applicant / accused Deepak s/o Sh. Mahender Singh.

Perusal of the record reveals that bail application of accused Deepak s/o Sh. Mahender Singh has already dismissed vide order dt. 15.12.2020.

In these circumstances as bail already dismissed vide order dt. 15.12.2020 and till date there are no changed of circumstance. In view of the same, application of accused stands dismissed.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

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Date: 2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Kamal Kumar @ Dharabir @ Billa  
FIR No. 525/18  
PS. Jafrabad  
U/s. 342/365/357/509/34 IPC

18.12.2020

Present: Ld. APP for the State.  
Counsel for applicant/accused.

This is an application on behalf of accused Kamal Kumar @ Dharabir @ Billa s/o Sh. Baishakhi Ram for reduction of surety amount.

It is stated in the application that accused was granted bail vide order dated 11.11.2020 passed by Ld. Predecessor Court in the present case and accused Kamal Kumar @ Dharabir @ Billa be released on bail, subject to furnishing of bail bond and two sureties for a sum of Rs. 50,000/- each. It is stated that accused is a poor person and is unable to arrange the sureties.

Considering the facts and circumstances stated in the application, application is allowed. Accused is directed to be released on bail subject to furnishing of bail bond and two sureties for a sum of Rs. 25000/- each.

Application disposed off accordingly.

Copy of this order be given dasti.

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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Nazim s/o Sh. Babu Khan  
FIR No. 022856/20  
PS. Jafrabad  
U/s. 379 IPC

18.12.2020

Present order shall dispose off the bail application of accused Nazim s/o Sh. Babu Khan.

Present: Ld. APP for the state.  
Counsel for applicant/ accused.

It is stated that accused is in JC since 20.11.2020 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature, as accused along with co-accused theft the complainant motorcycle and shown in CCTV footage. It is further stated that accused has involvement in 11 other cases and a habitual offender. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature. Further, as per IO the vehicle used for theft was driven by accused. Furthermore, accused is a habitual offender and having various previous involvement of similar offences. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail is made out. In view of same, bail application of accused Nazim s/o Sh. Babu Khan stands dismissed. Application disposed off accordingly.

Further counsel for the applicant is directed to file original application as and when courts re-open.

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2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Nishant Kumar s/o Sh. Sanjay Kumar  
FIR No. 189/20  
PS. Madhu Vihar  
U/s. 356/379/34 IPC

18.12.2020

Present order shall dispose off the bail application of accused Nishant Kumar s/o Sh. Sanjay Kumar.

Present: Ld. APP for the state.  
Counsel for applicant/accused.

It is stated that accused is in JC since 15.12.2020 and was falsely implicated in the present case. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature, as accused along with co-accused snatched the complainant of his mobile phone. It is further stated that investigation is pending in the present case and co-accused are yet to be arrested. It is further stated that accused has involvement in 03 other cases and a habitual offender.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature as accused snatched the complainant of his mobile phone along with co-accused. Further, investigation is pending in the present case and co-accused are yet to be arrested. Further, accused is a habitual offender and having previous involvement of similar offences. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Nishant Kumar s/o Sh. Sanjay Kumar stands dismissed. Application disposed off accordingly.

Copy of order be given dasti.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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Date:  
2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Nusrat  
e-FIR No. 499/20  
PS. Jafrabad  
U/s. 336 IPC & 25 Arms Act

18.12.2020

Present: Ld. APP for the state.  
Counsel for applicant / accused.

An application for release of personal search articles moved on behalf of applicant/accused Nusrat w/o Sajid Khan.

Heard and perused.

Reply filed by the IO. IO reported that he has no objection if personal search articles be released to the accused/rightful owner.

Keeping in view the facts of the case, IO is directed to release the personal search articles of the accused as per his personal search memo.

Copy of the order be given dasti.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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Date:  
2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Prem Singh  
e-FIR No. 18478/20  
PS. Jagatpuri  
U/s. 379/411/34 IPC

18.12.2020

This is an application filed by HC Yoginder Sharma, No. 256, Police Line Ghaziabad, UP.

Present: None for the State.

Accused Prem Singh s/o Ram Sahay is produced from Dasna Jail, Ghaziabad, UP.

HC Yoginder Sharma, No. 256, Police Line Ghaziabad, UP is present.

Accused Prem Singh s/o Ram Sahay is produced from Dasna Jail, Ghaziabad, UP alongwith an application of Superintendent, Distirct Dasna Jail, Ghaziabad, UP according to which accused Prem Singh has been already released from Dasna Jail, Ghaziabad, UP and a request is made by Superintendent, Distt. Dasna Jail, Ghaziabad, UP for transferring accused Prem Singh to Central Jail, Tihar/Mandoli, Delhi.

Heard. Record Perused.

Perusal of record shows that on 09.12.2020 accused was granted bail in the present case and bail bond has been furnished and accepted by Ld. Duty MM in this case on 16.12.2020. Thus, he be transferred to Central Jail, Tihar/Mandoli as per rules, Jail Supt is directed to ensure that if accused is not required in any other case, he be released immediately.

Copy of this order be given dasti to HC Yoginder Sharma, No. 256, Police Line Ghaziabad, UP.

Copy of this order be also sent to Superintendent, Tihar/Mandoli Jail for compliance.

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2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Rohit Jain & ors.  
FIR No. 235/20  
PS. Madhu Vihar  
U/s. 269/270/308/468/471/120B/34 IPC,  
3 Epidemic Act & 51/58 Disaster Mangement Act

18.12.2020

Fresh application has been filed by the IO for destruction of the used gloves which are lying at factory at H.No. 9/2784 (New no. 9/2766), Chanderpuri, Kailash Nagar, Gandhi Nagar, Delhi.

Present: Ld. APP for the State.

Sh. Jagdeep Sharma, counsel for accused Naman Jain and Piyush Jain alongwith both accused persons.

Accused Rohit Jain, Sunil Jain, Mohit Jain, Mohit, Vinod Sharma are present.

All the accused persons states that they have no objection if the application of the IO is allowed.

It is stated by the IO in the application that on 28.07.2020 on a secret information in the supervision of Sh. C.P. Bhardwaj, Tehsildar (Preet Vihar) a raid was conducted at B-4/5, 4<sup>th</sup> Floor, Gali no. 13, Madhu Vihar Market, Delhi. During raid it was noticed that there are three rooms in the said floor which was used for blood stained surgical gloves (single used) packed in plastic bags which was stored there for recycling. It is further stated that it was found that the said used gloves after recycling the same in a new packet for the sale purpose which is in un-hygieneous gloves which is bound to endanger the human life and further endanger the society. It is further stated that the manager / owners who were present there failed to show any licence or valid permission in this regard when asked for and the said premises was sealed in the presence of Tehsildar (Preet Vihar) & SHO Madhu Vihar. It is further stated that another godown at S-5 Service Road, Timber Market, Madhu Vihar Delhi was found wherein a large number of used gloves including blood stained gloves also have been found. It is further

stated that the said premises is related to one Piyush Jain s/o Sh. Sudhir Jain, which was also sealed by the SDM Preet Vihar, Delhi.

It is further stated that in this case exhibits have been lifted and inspection of scene of crime (sealed flat) has been conducted by the FSL team on 11.11.2020. It is further stated that the used gloves are hazardous. It is further stated by the IO that used gloves from both of the godown are no more required for further investigation.

I have heard the arguments and perused the record.

Considering the abovesaid fact that used gloves are hazardous and inspection of scene of crime (sealed godowns) has already been conducted by the FSL team on 17.12.2020. Further, it is submitted by IO that said used gloves are no more required for further investigation. In view of the same, application is allowed subject to the condition that sufficient photographs of the sealed premises as well as used gloves (which are being destroyed) be taken and placed on record.

The destruction of the case property shall be done by IO in his supervision as per rules and a report in this regard shall be filed by 11.01.2021 alongwith relevant photographs and punchnama.

Copy of this order be given dasti to the IO and Ld. Counsel for accused persons.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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Date:  
2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020

State vs. Virender @ Pappu & ors.  
FIR No. 19966/20  
PS. Jagatpuri  
U/s. 379/411/34 IPC

18.12.2020

Present order shall dispose off the bail application of accused person Virender @ Pappu s/o Chander Bhan.

Present: Ld. APP for State.  
Counsel for applicant.

It is argued by counsel for accused persons that accused is in custody since 21.09.2020. It is further stated that accused has falsely implicated in this case. It is further stated that nothing has been recovered from the possession of accused. It is further stated that accused is not required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by the IO that accused was arrested by PS Quarsi Distt. Aligarh (UP) and stolen mobile phone was recovered from the possession of accused. It is further stated that charge-sheet has already been filed in the present case. It is further stated that accused has involvement in 2 other cases and a habitual offender. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments and perused the record.

Considering the fact that accused is in JC since 21.09.2020 and recovery has already been effected. Further, charge-sheet has already been filed in the present case. Further, in view of the ongoing Covid pandemic conclusion of trial may take some time. In view of the same, no fruitful purpose will be achieved by keeping the accused in custody. In view of the same, accused Virender @ Pappu s/o Chander Bhan be released on bail, subject to furnishing of bail bond and one surety for a sum of Rs. 10,000/- and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court.  
Computer Branch is directed to comply accordingly.

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by BHARAT  
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Date:  
2020.12.18  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
18.12.2020